

**COURT-II**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**IA No. 472 of 2015 in DFR No. 2564 of 2015**

**Dated: 15<sup>th</sup> December, 2015**

**Present: Hon'ble Mr. Justice Surendra Kumar, Judicial Member  
Hon'ble Mr. T. Munikrishnaiah, Technical Member**

**In the matter of:-**

**M/s Rameshwaram Steel & Power Pvt. Ltd. .... Appellant(s)  
Versus  
Chhattisgarh State Electricity Regulatory Commission & Anr. ... Respondent(s)**

Counsel for the Appellant(s) : Mr. Sanjay Sen Sr. Adv. Along with  
Mr. Anshu Mahajan and Mr. Rahul  
Singh

Counsel for the Respondent(s) : -

**ORDER**

IA No. 472 of 2015 in DFR No. 2564 of 2015 has been filed by the applicant/appellant praying for condonation of delay of 42 days in filing the appeal against the main order.

Issue notice to the respondent(s), returnable within three weeks from today and counter affidavit may be filed within four weeks and rejoinder, if any, be filed within two weeks from today, after serving a copy to the other side.

*Dasti* service is permitted.

Since the IA regarding stay is not mentioned and has not been numbered, it shall be heard on the next date of hearing. Service regarding the IA is also to be served.

Post the matter for hearing on delay condonation on **04<sup>th</sup> January, 2016.**

**( T. Munikrishnaiah )  
Technical Member**

**( Justice Surendra Kumar )  
Judicial Member**